

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
20-03-2024 AT 10:30 AM**

CP (IB) No. 574/7/HDB/2019

And

**IA (IBC) No. 1718/2023 in IA (IBC) No. 1098/2023, IA (IBC) (PLAN) 1/2024, Cont. A
(IBC) 1/2024, IA (IBC) 190/2024, IA (IBC) 393/2024 in IA (IBC) (PLAN) 1/2024, IA
(IBC) 564/2024 in IA (IB) (Plan) No. 01/2024 & IA (IBC) 565/2024 in IA (IB) (Plan) No.
01/2024 in CP (IB) No. 574/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Stressed Assets Stabilisation Fund

...Financial Creditor

VS

Priyaranjani Fibers Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) No. 1718/2023 in IA (IBC) No. 1098/2023

Ld. Counsel Mr. VVSN Raju, Mr. Srikanth Rathi, Ms. GVL Meghana for the Resolution Professional and Mr.Raghu Babu Gunturu Resolution Professional Present. Heard the Ld. Senior Counsel for the Respondent in reply and the rejoinder submissions of the Petitioner. Oral arguments concluded. At the request of both sides opportunity is given for filing brief written submissions not exceeding 5 pages. Call on 04.04.2024.

IA (IBC) (PLAN) 1/2024

Call on 04.04.2024.

Cont. A (IBC) 1/2024

Call on 04.04.2024.

IA (IBC) 190/2024

Ld. Counsel Mr. VVSN Raju, Mr. Srikanth Rathi, Ms. GVL Meghana for the Resolution Professional and Mr.Raghu Babu Gunturu Resolution Professional, Ld. Counsel Ms. Mano Ranjani for Respondents No.1 and 2, Ld. Counsel Ms.Shreya Choudary for Respondent No.3 and Ld. Counsel Mr. Y.Suryanarayana for Respondent No. 5 present.

Proof of service of notice to Respondents has been filed. Respondents No.1 to 5 are served by speed post. Ld. Counsel Ms. Mano Ranjani for Respondents No.1 and 2 filed Vakalath on 19.03.2024. Registry to verify the same. No representation for Respondent No.4. Respondents No. 4 called absent, set exparte. Common Counters of Respondents No.1, 2 and counter of Respondent No.5 are filed. For rejoinder, within 10 days. Call on 04.04.2024.

IA (IBC) 393/2024 in IA (IBC) (PLAN) 1/2024

Ld. Counsel Mr. VVSN Raju, Mr. Srikanth Rathi, Ms. GVL Meghana for the Resolution Professional and Mr.Raghu Babu Gunturu Resolution Professional and Mr. D.Srinivasa Rao/Applicant in person Present. At this stage, Ld. Senior Counsel for RP states that a copy of the resolution plan has been furnished today in open Court and the same is acknowledged by the Party, Mr. D.Srinivasa Rao who appeared in person. The party may furnish his views on the resolution plan within one week and response, if any, within a week thereafter. Call on 04.04.2024.

IA (IBC) 564/2024 in IA (IB) (Plan) No. 01/2024 & IA (IBC) 565/2024 in IA (IB) (Plan) No. 01/2024

Ld. Resolution Professional Mr. Raghu Babu Gunturu present. Ld. Counsels Mr. VVSN Raju, Mr. Srikanth Rathi & Ms. GVL Meghana for the Applicant Present. Applicant filed a memo praying for leave to withdraw this application with a liberty to file fresh application along with required documents. In the light of the memo leave granted and **this application is disposed off as withdrawn.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)